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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017**

Name of the Company:


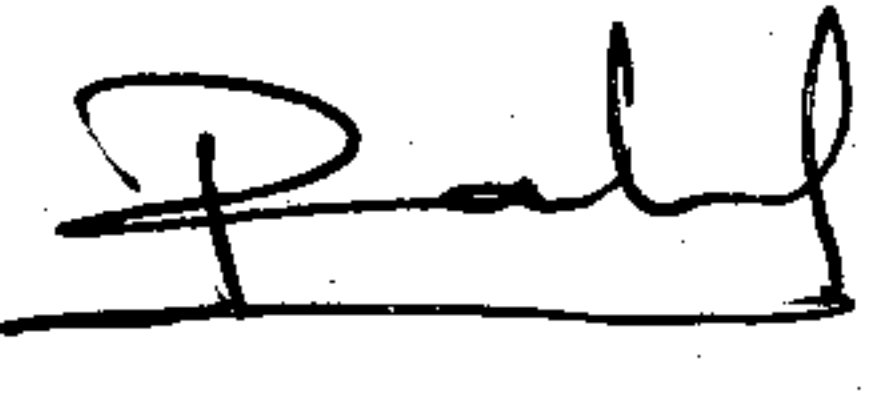
State Bank of India

V/s.

Essar Steels Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Anshin Desai, Senior Advocate with, Mr. Ameya Gokhale, Mr. Niraj Pathak	For, Shardul Amarchand Mangaldas & Co., Advocates	Financial Creditor	
2.	Ms. Malvika Karade & Ms. Grishma Ahuja.			
3.	Mr. Keyur Gandhi	Advocate	Respondent	
4.	Mr. Raheel Patel	<u>Advocate</u>	Respondent	

Learned Senior Advocate Mr. Anshin Desai with Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Niraj Pathak Learned Advocate Ms. Malvika Karade with Learned Advocate Ms. Grishma Ahuja i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Petitioner. Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Raheel Patel present for Respondent.


Heard Learned Counsel for Petitioner and Learned Counsel for Respondent.

The Hon'ble high Court of Gujarat at Ahmedabad in Special Civil Application no. 12434/2017 vide its order made on 04.07.2017 ~~in its order~~ observed as follows

"7. It would be appropriate for the National Company Law Tribunal to adjourn the matter, if any, listed before it before such date."

The Special Civil Application listed before Hon'ble High Court on 07.07.2017.

Hence, list the matter on 10.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of July, 2017.